

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5191/2021

(Arising out of impugned final judgment and order dated 01-07-2021 in CRMABA No. 7598/2021 passed by the High Court Of Judicature At Allahabad)

SATENDER KUMAR ANTIL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

Date : 18-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Akbar Siddique, AOR
Mr. Chirag Madan, Adv.
Mr. Hardik Rupal, Adv.
Mr. Adeel Talib, Adv.

For Respondent(s) Mr. S.V. Raju, ASG
Ms. Sairica Raju, Adv.
Mr. Annam Venkatesh, Adv.
Ms. Priyanka Das, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have passed order interpreting Section 170 of the Cr.P.C. in Criminal Appeal arising out of SLP(CrI.) No. 5442/2021 [Sidharth vs. the State of Uttar Pradesh & Anr.], decided on 16.08.2021.

The counsels may have the benefit of the said order to assist us in the present case.

List on 02.09.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)